

IN THE HON'BLE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH  
(ORIGINAL JURISDICTION)

**DISSOLUTION NOTICE**

(See Rule 281)

Whereas the Official Liquidator attached to the Hon'ble High Court of Punjab and Haryana at Chandigarh have filed applications under Section 481 of the Companies Act, 1956 for dissolution of following companies under liquidation :-

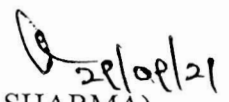
And Whereas the Hon'ble High Court vide orders dated 22.09.2021 & 24.09.2021 directed for issuance of notice inviting objections, if any, in respect of dissolution of companies under liquidation listed below.

In compliance of aforesaid orders dated 22.09.2021 & 24.09.2021, Notice is hereby given to the Creditors, Contributories, Stakeholders, Shareholders and General Public to file objections, if any, to the dissolution of the following companies under Liquidation to the undersigned within **30 days** from the date of the publication of the present notice. In case, no objections are received, further proceedings will be initiated for dissolution of the following companies under liquidation. Any objection raised after the expiry of time stipulated herein shall not be entertained and aggrieved person may take recourse to Rule 285 of the Companies (Court) Rules, 1959 read with Section 559 of the Companies Act, 1956 as may be advised, in case company get dissolved:-

S.No.	Date of order passed by the Hon'ble High Court	Name of the Company (In Liquidation) with its Regd. Office.
1.	22.09.2021	M/s Elgin Sales Private Limited (In Liquidation) Registered office at H.No. 5, Sector 5, Chandigarh
2.	22.09.2021	M/s Chandigarh Packaging Products Limited (In Liquidation.) Registered Office at SCO No. 346-47, Sector 34-A, Chandigarh
3.	24.09.2021	M/s Vee Kay Fibers Limited (In Liquidation ) Registered Office at Akabarpura, Ahmedgarh, Sangrur Punjab

CHANDIGARH

DATED

  
(O.P.SHARMA)  
OFFICIAL LIQUIDATOR  
ATTACHED TO THE HON'BLE HIGH  
COURT OF PUNJAB AND HARYANA  
CORPORATE BHAWAN PLOT NO. 4-B,  
2<sup>ND</sup> FLOOR, SECTOR 27-B, CHANDIGARH  
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